

Central Administrative Tribunal  
Principal Bench: New Delhi.

D.A.No.1419/87.

Date of decision: 2.2.93.

Abhey Singh Rana

...Applicant

Vs.

Union of India & Another

...Respondents

CORAM:

THE HON'BLE MR. JUSTICE V.S.MALIMATH, CHAIRMAN.  
THE HON'BLE MR. I.K.RASGOTRA, MEMBER(A).

For the applicant

...None.

For the respondents

...Shri P.P.Khurana,  
Counsel

JUDGMENT (ORAL)

(Hon'ble Mr. Justice V.S.Mathimath, Chairman):

None appeared for the petitioner. As this is a very old case, we propose to examine the records, hear the learned counsel for the respondents and dispose of the case on merits.

2. The principal grievance of the petitioner is against the review DPC held on 18.6.83 giving notional seniority w.e.f. 28.9.1987. It is obvious that the application is barred by limitation.

The petitioner has stated in paragraph 3 of the petition that what he has assailed is the order dated 18.6.83. That is precisely what he has stated in the paragraph pertaining to relief. In the paragraph regarding limitation he has stated that the application is within time. He has not explained how the application is in time nor has he filed any application for condonation of delay. Hence, on this short point of limitation, this application is liable to dismissed. It is

(S)

ordered accordingly. No costs.

*Dilip*  
(I.K.RASGOTRA)  
MEMBER(A)

*Malimath*  
(V.S.MALIMATH)  
CHAIRMAN

'PKK'  
030293.  
050293.